

IN THE HIGH COURT OF JHARKHAND, RANCHI
W.P.(S) No.3060 of 2018

Angurwala Saw, aged about 60 years, w/o late Basudeo Saw, r/o
Narsinghgarh, PO and PS Dhalbhoomgarh, Distt. East Singhbhum,
Jharkhand Petitioner

---Vs.---

The State of Jharkhand & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI

For the Petitioner : Mr. Sarvendra Kumar, Advocate
For the Respondent-State : Ms. Ruchi Rampuria, AC to Sr.SC-II

Order No5 : Dated 08th July, 2020

Heard Mr. Sarvendra Kumar, the learned counsel appearing for the petitioner and Ms. Ruchi Rampuria, AC to Sr.SC-II appearing on behalf of the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic. None of the parties have complained about any technical snag of audio-video and with their consent this matter has been heard.

Mr. Sarvendra Kumar, the learned counsel on instruction from Mr. Pankaj Kumar, the learned counsel appearing for the petitioner seeks permission to withdraw this writ petition.

The learned counsel for the respondent State has got no objection if the permission is accorded.

Accordingly, the writ petition stands dismissed as withdrawn.

(Sanjay Kumar Dwivedi, J.)

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